determining factors are infrastructure and resources available with the respective State Government including manpower, storage and necessary logistics required for procurement and accordingly, State Government's readiness to undertake DCP procurement.

Measures for strengthining of PDS

2945. SHRIMATI NAZNIN FARUQUE:

PROF. ANIL KUMAR SAHANI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of measures taken by Government to strengthen PDS;
- (b) the measures taken to ensure that AAY and BPL families do get their due share of foodgrains on a regular basis; and
- (c) the quantum of wheat and rice meant for AAY and BPL families diverted into black market during the last two years and action taken against delinquent officers/FPS owners in the matter, State-wise/year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (b) Targeted Public Distribution System (TPDS) is operated under the joint responsibility of Central Government and State/Union Territory (UT) Governments. The Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India. The operational responsibilities for lifting and distributing the allocated foodgrains within the States/UTs, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them and supervision over distribution of allocated foodgrains to eligible card holders through the fair price shops (FPSs) are of the State/UT Governments.

Public Distribution System (Control) Order 2001 mandates the State and UT Governments to carry out all required action to ensure smooth functioning of TPDS. An offence committed in violation of the provisions of this Order is liable for penal action under the Essential Commodities Act, 1955.

For ensuring regular distribution of allocated foodgrains to eligible AAY and BPL families, Government has been regularly requesting State/UT Governments for continuous review of lists of BPL and AAY families, ensuring timely availability of foodgrains at FPSs, ensuring greater transparency in functioning of TPDS, improved monitoring and vigilance at all levels and introduction of new technologies.

(c) Powers have been vested with State Governments for taking penal action under provisions of Essential Commodities Act, 1955 and Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980. The details of the raids conducted, number of persons arrested, prosecuted and convicted and the value of goods confiscated for violation of rules under the Essential Commodities Act, 1955, during 2008 and 2009, as reported by State /UT Governments, are given in the Statement I to II (See below).

Further, State/UT Governments are empowered to detain such persons under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, whose activities are found to be prejudicial to the maintenance of supplies of commodities essential to the community. Details of detention orders issued under the said Act, as reported by the State/UT Governments, during the years 2008 and 2009 are given below:

Name of the State	2008	2009
Gujarat	16	31
Tamil Nadu	14.1	112
Orissa	01	02
Maharashtra	170	02
Andhra Pradesh	04	
Total	162	147

Statement-I

Action Taken under the Essential Commodities Act, 1955 for the year, 2008 - Information received from States / UTs upto 31.12.2008

0.11	O /L.E.	AN LONG CO.	ANTHOR COST	A Post Cod C	Nation court	sate disclorers and at	
S.No.	State/UT	Raids persons persons	No. of	No. of persons	Value of goods	Reported	
			A CONTROL AND A CONTROL			upto	
			arrested	prosecuted	convicted	confiscated	
						(in Rs.lakh)	
Ŭ.	2	3	4	5	6	7	8
fi	Andhra Pradesh	17235	29	6	926	86.12	December
2	Assam	14 19	14	19	Nil	2.37	December *
3	Arunachal Pradesh	23	Nil	Nil	Nil	Nil	November
È	Bihar	16	9	Nil	Nil	Nil	September
i	Chhattisgarh	225	1	32	1	102.03	March
).	Delhi	153	135	119	4	61.7	December
,	Gujarat	31098	20	142	Nil	253.15	December
3	Goa	121	Nil	Nil	Nil	Nil	December
7	Haryana	46	8	Nil	Nil	Nil	December

10	Himachal Pradesh	25634	13	49	Nil	15.52	December \$\$
11	Jammu & Kashmir	422	376	94	Nil	Nil	September
12	Jharkhand	Nil	Nil	Nil	Nil	Nil	April
13	Karnataka	3396	74	1	4	580.95	December
14	Kerala	87305	12	2	Nil	12.98	December
15	Madhya Pradesh	14921	52	107	Nil	405.15	April
16	Maharashtra	2551	3376	2595	Nil	2365.92	December
17	Manipur	99	4	3	3	0.16	December
18	Meghalaya	70	1	2	Ĭ	0.05	December
19	Mizoram	61	Nil	Nil	Nil	0.49	July **
20	Nagaland	Nil	Nil	Nil	Nil	Nil	December
21	Orissa	2001	22	117	Nil	17.51	November
22	Punjab	20632	22	9	4	3.08	November
23	Rajasthan	450	13	170	4	18.12	July
24	Sikkim	1	2	2	Nil	0.01	December
25	Tamil Nadu	20268	2525	1127	761	683.33	November

1	2	3	4	5	6	7	8
26	Tripura	35	12	9	Nil	2.69	December
27	Uttarakhand						Not Reported
28	Uttar Pradesh	39474	1047	1734	Nil	1410.49	December
29	West Bengal	176	142	5	Nil	58.83	December
30	Andaman & Nicobar Islands	291	Nil	Nil	Nil	Nil	December ***
31	Chandigarh	6	9	Nil	Nil	2.01	December
32	Dadra & Nagar Haveli	13	2	Nil	Nil	5.49	December
33	Daman & Diu						Not Reported
34	Lakshadweep	Nil	Nil	Nil	Nil	Nil	December
3 5	Puducherry	633	81	81	8	7.07	December
	Total	268775	8001	6425	790	6095.22	

^{* -} Except January & February

\$\$-Except-October

Updated as on 31.3.2009

^{** -} Except April, May & June

^{*** -} Except - September & October

Statement-II

Action Taken under the Essential Commodities Act, 1955 for the year- 2009 - information received from States/UTs upto 31.12.2009

S.No.	State/UT	No.of	No. of	No. of	No. of	Value of	Reported
		Raids	persons	persons prosecuted	persons convicted	goods confiscated	upto
			arrested				
						(in Rs.lakh)	
1	2	3	4	5	6	7	8
1	Andhra Pradesh	7873	43	Nil	1	233.31	December
2	Assam	2382	5	Nil	Nil	Nil	December \$
3	Arunachal Pradesh	Nil	3	3	Nil	Nil	November
4	Bihar	17	8	Nil	Nil	1.69	December
5	Chhattisgarh	751	36	90	66	858.27	December
6	Delhi	93	98	76	Nil	Nil	December
7	Gujarat	28025	30	89	Nil	528.31	December
8	Goa	30	Nil	Nil	Nil	Nil	December

1	2	3	4	5	6	7	8
9	Haryana	107	8	1	Nil	0.82	December *
10	Himachal Pradesh	24642	3	2	Nil	10.99	December
11	Jammu & Kashmir						Not Reported
12	Jharkhand						Not Reported
13	Karnataka	1659	137	9	3	24.58	December
14	Kerala	48829	21	2	Nil	121.47	December ***
15	Madhya Pradesh						Not Reported
16	Maharashtra	1688	2565	1562	Nil	13842.38	December
17	Manipur	Nil	Nil	Nil	Nil	Nil	November**
18	Meghalaya	8	Nil	4	Nil	Nil	December
19	Mizoram	366	Nil	Nil	Nil	Nil	December
20	Nagaland	Nil	Nil	Nil	Nil	Nil	December
21	Orissa	35494	7	149	9	14.56	December
22	Punjab	122	54	34	26	464.52	December
23	Rajasthan	281	3	62	Nil	36.89	March

24	Sikkim	Nil	Nil	Nil		Nil	December
25	Tamil Nadu	16404	4775	1471	7	623.25	December
26	Tripura	66	2	2	Nil	0.65	December
27	Uttarakhand						Not Reported
28	Uttar Pradesh	39684	1023	1491	Nil	1929.48	December
29	West Bengal	161	117	16	Nil	90.4	December
30	Andaman & Nicobar Islands	208	Nil	Nil	Nil	Nil	December
31	Chandigarh	8	9	Nil	Nil	7.97	December
32	Dadra & Nagar Haveli	3	2	Nil	Nil	0.22	December
33	Daman & Diu						Not Reported
34	Lakshadweep	Nil	Nil	Nil	Nil	Nil	November
35	Puducherry	512	63	68	15	15.53	December
	Total	209413	9012	5131	127	18805.29	

^{* -} Except - August & September

Updated as on 7.4.2010

^{** -} Except August & October

^{*** -} Except October

^{\$ -} Except August